

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**M.A. No. 61/496/2021
in
T.A. No. 61/142/2020**

This the 17th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Hamida Begum, Age 41 years, wife of Farooq Ahmed, residents of Village Joura Khurd, Tehsil Khara and District Doda.

.....Applicant

(Advocate:- Mr. Iqbal Hussain Bhat)

Versus

1. Union Territory of Jammu and Kashmir, Through Secretary to Government, Education Department, Civil Secretariat Jammu & Srinagar-180001 and 4 ors.Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant has moved M.A. No. 61/496/2021 seeking transfer of T.A. No. 61/142/2020 to the Hon'ble High Court of Jammu and Kashmir at Jammu as the matter pertains to Anganwadi Worker.

2. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to be placed before the Hon'ble Bench for further orders.

5. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 01.04.2021.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**